

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 302

New IA-458/2023 New IA-459/2023 IA-85/2023 IA-4645/2022 IA-4436/2022 IA-4016/2022
IA-4126/2022 IA-3051/2022 IA-3057/2022 IA-3062/2022 IA-3064/2022 IA-3073/2022
IA-3074/2022 IA-4537/2022 IA-1554/2022 IA-3884/2021 IA-3895/2021 IA-3896/2021
IA-3899/2021 IA-1934/2021 IA-1994/2021 IA-1016/2021 IA-1020/2021 IA-1025/2021
IA-1032/2021 IA-1054/2021 IA-1056/2021 IA-1060/2021 IA-1064/2021 IA-3324/2022
IA-1244/2022 IA-1674/2022 IA-82/2022 IA-1417/2022 IA-1450/2022 IA-1432/2022
IA-5441/2021 IA-3379/2020 Cont.P-18/2021 IA-1357/2022 IA-1376/2022 IA-2696/2021
IA-2663/2021 IA-2791/2021 IA-4117/2021 IA-4077/2021 IA-287/2021 IA-796/2021
IA-1046/2022 IA-2868/2022 IA-3170/2022 IA-1508/2021 IA-96/2023 IA(Com.A)-37/2023
IA-5916/2022 IA-5917/2022 IA-1146/2022
In
IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr

.....**APPLICANT/PETITIONER**

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

.....**RESPONDENT**

SECTION

U/s 7 of IBC, 2016

Order delivered on 25.01.2023

CORAM:

**SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**

PRESENT:

For the Applicant

: Adv. Avinash Yadav in IA-4436/2022.
Mr. Pranav Gupta, Adv. in IA 459/2023, IA 458/2023,
IA 1554/2022, IA 96/2023, IA 5916/2022,
IA 5917/2022, IA 1994/2021
Adv. Shashank in IA 2791/2021
Adv. Nidhi Mohan Parashar & Adv. Umang Kumar
Singh in I.A. No. 1674/2022
Adv. Kushagra Pandey in IA 4016/22
Adv. Komal Gupta and Adv. Shikhil Suri in
IA No. 4645/2022 and in contempt petition 18/2022
Ms. Yashi Sharma and Mr. Tabish Tarique, Adv
in IA 1417, 1450, 1357,1376,3170

For the GOIDA

: Mr. U.N. Singh, Advocate in IA-85/2023.

For the Respondent

: Mr. Pranav Gupta, Adv. in IA 3895/2021, IA 1056/2021,
Mr. Piyush Singh, Mr. Akshay Srivastava,
Ms. Riddhi Jain, Advocates.
Adv. Shikhil Suri and Adv. Komal Gupta for R2 & 3
in IA-1244/2022.

Adv. Kripa Shankar Prasad and Adv. Alisha Shail
in I.A. 1046/2022

For the NDCL : Mr. Anil Dutt and Mr. Tenzen Tashi Negi, Advocates
In IA No. 82 of 2022 and 1432 of 2022
For Erstwhile IRP : Ms. Shweta Saini, Advocate

ORDER

New IA-458/2023:-

Mr. Pranav Gupta, Learned Counsel appears for the Applicant. Mr. Rishabh Jain, Learned Counsel for the Resolution Professional accepts notice and seeks two weeks time to file reply affidavit. Time prayed for is granted.

List the matter on **01.03.2023**.

New IA-459/2023:-

Mr. Pranav Gupta, Learned Counsel appears for the Applicant. Mr. Rishabh Jain, Learned Counsel for the Resolution Professional accepts notice and seeks two weeks time to file reply affidavit. Time prayed for is granted.

List the matter on **01.03.2023**.

Mr. Rishabh Jain, Learned Counsel for the Resolution Professional shall file a table indicating the categories and subject matter involved in each of the IAs pending in this matter within two weeks with a copy in advance to the Learned Counsel for the parties.

The parties are directed to complete the pleadings in all the pending IAs before the next date of hearing.

List the remaining IAs on **01.03.2023** in physical mode.

-SD-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

-SD-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**